

HIGH COURT OF CHHATTISGARH, BILASPUR

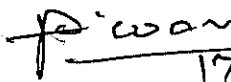
Endorsement

Endt No. **5480**...../Rules/2020

Bilaspur, dated **17/06/2020**.....

Copies of Chhattisgarh Gazette dated 06/06/2020 relates to amendment in the Chhattisgarh Higher & Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006 forwarded to :

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sharad Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
14. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
15. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
16. Steno to Registrar (Vigilance/I&E/Judicial/S&A Cell) High Court of Chhattisgarh, Bilaspur, for information.
17. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara/Janjgir-Champa/Dhamtari/Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/Korea (Baikunthpur)/ Jashpur/Balod/Bemetara/Kondagaon/Surajpur/ Surguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
19. The Principal Judge/Judge, Family Court Bemetara/ Bilaspur/ Korba/Raipur/ Raigarh/ Durg/Rajnandgaon/ Dhamtari/Mahasamund/Jashpur/Kanker/Bastar at Jagdalpur/ Janjgir-Champa/Kabirdham (Kawardha)/ Surguja at Ambikapur/ Korea (Manendragarh)/ Surajpur/Baloda Bazar/ for information.
20. Joint Registrar (S&A Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
21. Additional Registrar (Judicial/D.E.&E/OSD(CPC)/HCLSC/Adm.), High Court of Chhattisgarh, Bilaspur for information.
22. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
23. Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
24. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts.
25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101.
26. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
27. Library, High Court of Chhattisgarh, Bilaspur for information.
28. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
29. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


17.06.2020
(Deepak Kumar Tiwari)
I/c Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. मिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्म/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 264]

रायपुर, शनिवार, दिनांक 6 जून 2020 — ज्येष्ठ 16, शक 1942

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 6 जून 2020

अधिसूचना

क्रमांक 4381/1037/21-ब/छ.ग./2020. — भारत के संविधान के अनुच्छेद 234 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा छत्तीसगढ़ लोक सेवा आयोग के परामर्श से, एतद्द्वारा, छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्त) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात्:-

संशोधन

उक्त नियमों में, -

नियम 14 के उप-नियम (3) के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात्:-

“(4) निम्नतर न्यायिक सेवा का कोई भी सदस्य, जिन्हें उच्च न्यायालय द्वारा अन्य विभाग/राज्य में नियोजन के लिये अनुमति दिया जाता है/अनापत्ति प्रमाणपत्र दिया जाता है/जिनके आवेदन को अग्रणीत किया जाता है, इस आशय का एक बॉर्ड प्रस्तुत करेगा कि उसके अंतिम चयन एवं सेवा से उसके पद त्याग की दशा में, वह, एक माह की पूर्व सूचना या ऐसे पद त्याग के समय उसके बदले में एक माह का वेतन देगा.”

No. 4381/1037/XXI-B/C.G./2020.— In exercise of the powers conferred by Article 234 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and Chhattisgarh Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely :-

AMENDMENT

In the said rules,-

After sub-rule (3) of Rule 14, the following shall be inserted, namely :-

- “(4) Any member of the Lower Judicial Service, who is allowed permission/NOC/forwarding of his/her application seeking employment in other department/State by the High Court, shall submit a bond to the effect that in the event of eventual selection and relinquishment of his/her service, he/she shall serve one month's prior notice or one month salary in lieu thereof at the time of such relinquishment.”

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
मनीष कुमार ठाकुर, अतिरिक्त सचिव.